

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1144/2021

This the 05th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Farooq Ahmed Bhat, aged 53 years, S/o Abdul Khaliq Bhat, R/o Dalgate Srinagar.

.....Applicant
(Advocate: Rehana Fayaz)

Versus

1. Union Territory of J&K through Commissioner / Secretary to Government, Forest Department, Civil Secretariat, Srinagar/Jammu Pin Code no. 190001.
2. Principal Chief Conservator of Forest, J&K Forest Department, Srinagar/Jammu, Pin Code No. 190001.
3. Director, State Forest Research Industries, J&K, Srinagar, Pin Code No. 190001.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, Dy.AG)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to consider the claim of the applicant for release of charge allowance, as admissible under the rules, for discharging higher responsibilities

pursuant to the order dated 10.10.2020 and 04.02.2021 within a stipulated period of time. .

2. Looking to the submissions made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the issue of payment of charge allowance, as admissible to him under the rules, for discharging higher responsibilities pursuant to the order dated 10.10.2020 and 04.02.2021, within a period of two month from the date of receipt of a certified copy of this order.

3. No order as to costs.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Anand...